

in various States and concerned laws and rules of the State Governments have not been effective to prevent or curb this malpractice;

(b) whether Government propose to enforce centralised or regionalised admission system to curb under-hand practice; if so, the details thereof;

(c) what is the per annum expense per engineering student and what is the fees charged in Government and non-Government colleges at present; and

(d) whether Government would introduce self finance at higher educational level and make loans available to needy students through Banks?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Some State Governments where the practice of charging donations in technical institutions was prevalent have passed legislations for banning of the practice. The exact impact is not know.

(b) No, Sir. However, the All India Council for Technical Education (AICTE) has laid down guidelines for admission to engineering colleges and polytechnics with merit/entrance examination as the main criteria.

(c) The expenditure per engineering Degree student is estimated to be Rs. 12,000 per annum. The fees charged in Government and Government-aided institutions vary from Rs. 320 to Rs. 750 per annum with an average of Rs. 530 per annum per student. The fee in un-aided Engineering Colleges varies from Rs. 5,000 to Rs. 10,000 per annum per student.

(d) The Government is encouraging higher educational institutions to be more self-reliant. A scheme is already available with the Scheduled Banks to enable the students to take loans for educational purposes.

Execution of Administrative Orders of Kendriya Vidyalaya Sangathan Chairman

3402. SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: Will the Minister

of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Commissioner, Kendriya Vidyalaya Sangathan is duty-bound to execute the administrative orders of Human Resource Development Minister in the capacity of Kendriya Vidyalaya Sangathan's Chairman; and

(b) if so, the relevant provisions thereof and if not, whether orders of Kendriya Vidyalaya Sangathan's Chairman relating to various matters and executed by the Kendriya Vidyalaya Sangathan's Commissioner during the preceding four months are being withdrawn/reviewed as per demand of All India Kendriya Vidyalaya Teachers' Association?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) In accordance with Rule 35 of Memorandum of Association of the Kendriya Vidyalaya Sangathan, the Commissioner is the Principal Executive Officer of the Sangathan, working under the direction and guidance of the Chairman and the Board of Governors.

Transfer in Kendriya Vidyalayas

3403. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that some Principals/teachers of Kendriya Vidyalayas have been transferred; and

(b) if so, the details thereof and reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Yes, Sir. Transfers/Postings of teaching staff is a continuous process. The details of such transfers during the current academic session is being collected from the Kendriya Vidyalaya Sangathan and will be laid on the Table of the Sabha-